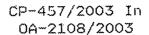
Central Administrative Tribunal Principal Bench





New Delhi this the 12th day of February, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

Reetesh Kumar . S/o Late Sh. Ram Prasad R/o Vill. Ambera, Distt. Meerut.

... Applicant

(By Advocate: Shri M.K. Bhardwaj)

versus

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Union of India & Ors.

- Hans Wadhva
 Secretary,
 Ministry of Finance,
 (SE & HE), Shastri Bhawan
 New Delhi.
- 2. H. Prabhakar Roa, Principal Chief Controller of Accounts, Central Boar d of Excise and Customs AGCR Building, Ist Floor, B-Wing, New Delhi.
- 3. B.K. Lal,
 Pay and Accounts Office,
 Central Board of Excise and Customs,
 Mangal Pandey Nagar,
 Meerut.
 Respondents

(By Advocate:Shri Mohit Sachdeva proxy counsel for Shri M.M.Sudan)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Respondents have issued Memorandum dated 13.1.2004 (Annexure R-1) in pursuance of Tribunal's orders dated 24.9.2003. In this backdrop, learned counsel for applicant seeks and is allowed to withdraw the C.P. with liberty. Ordered accordingly.

(Shanker Raju) Member (J)

(V.K. Majotra) Vice-Chairman (A)

12.2.04

cc.